

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**ITEM No. 16**  
**MA 1915/2019**  
**IN C.P. (IB)-1506(MB)/2017**

**IN THE MATTER OF:**

Kapokh Fibers & Industries Ltd  
v.  
Afloat Textile (India) Ltd

.... Petitioner/Applicant  
.... Respondent

**Order Under Section 9 and 33 of Insolvency & Bankruptcy Code**

**Order delivered on 30.06.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON'BLE. ACTG. PRESIDENT**

**SH. SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant  
For the Respondent

Ms. Vidisha Poonja, Adv.  
None

**ORDER**

List the matter on **14.07.2021**.

**Sd/-**  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

**Sd/-**  
**(SHYAM BABU GAUTAM)**  
**MEMBER (TECHNICAL)**

30.06.2021  
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